

Tribes) Order, 1950 in order to include the Garos, Khasis and Jaintias living in Assam or other States in the list of Scheduled Tribes?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):  
(a) Yes, Sir.

(b) and (c). In the Constitution (Scheduled Tribes) Order, 1950, the list of Scheduled Tribes in relation to the Meghalaya State is the same as for the autonomous districts of Assam State because Meghalaya was formerly part of autonomous districts of Assam. In these areas, Garo, Khasi and Jaintia communities are treated as Scheduled Tribes but these communities have not been specified as such in respect of the Assam State excluding the autonomous districts. The Joint Committee on the Scheduled Castes and Scheduled Tribes Orders (Amendment) B 1967 had recommended that Garo community may be included in the list of Scheduled Tribes for Plains areas of Assam. There was no such recommendation about Khasi and Jaintia communities. The question of the inclusion of the Garo community in the list of Scheduled Tribes for Plains areas in Assam will be considered when a legislation for the comprehensive revision of the lists of Scheduled Castes and Scheduled Tribes is undertaken.

#### Crimes on Railways

5913. SHRI BASHIR AHMAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been series of crimes on Railways recently such as dacoities endangering the life and property of passengers;

(b) whether such crimes occur as the local police who are under State Control failed to cooperate and Central Government feel their difficulty as law and order is a State subject; and

(c) whether Government propose to take necessary steps to amend the Constitution to bring law and order on the Concurrent List?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):  
(a) Yes, Sir. There have recently been a few incidents of dacoity and robbery on Railways.

(b) No, Sir. There is co-operation between the police and the Railway authorities for investigation of crimes on Railways.

(c) No, Sir.

#### Oustees of Pong Dam

5914. SHRI U. S. PATIL: Will the Minister of ENGREGY be pleased to state:

(a) the number of dam oustees of villages Dhameta covered upto the level of 1410 feet of the dam who were sanctioned compensation by the Pong Dam Authority on 14th October, 1975 and the number of dam oustees who actually received compensation and when;

(b) whether those dam oustees, who received compensation, have been evicted from their lands; and

(c) if not, the reasons therefor?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) 896 oustees of village Dhameta were covered upto the level of 1410 feet. Of these 786 oustees had received compensation from 18-3-74 to 20-5-75.

(b) and (c). The information is being collected.

#### Violent Clashes among Fishermen in Goa

5915. SHRI EDUARDO FALEIRO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that there have been several violent clashes in Goa between fishermen engaged in traditional methods of fishing and those utilizing fishing trawlers; if so, when did such incidents occur and the nature of the same;

(b) whether any representations from Government of Goa regarding these incidents have been received by Government; if so, when and the contents thereof;

(c) whether Government of Goa have submitted any proposals to settle the differences between the two classes of fishermen; if so, the nature of these proposals and when were they submitted;

(d) whether Government of Goa have taken any steps to solve the problem; if so, whether these measures provide a long term solution of the problem; and